

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 365 of 2020**

**IN THE MATTER OF:**

**Shekhar Roy Choudhury**

**...Appellant**

**Vs**

**M/s Jai Trading Company & Ors.**

**...Respondents**

**Present:**

**For Appellant: Ms. Richa Bharadwaj, Advocate.**

**For Respondent: Mr. Rhishabh Jetley and Ms. Shruti Agarwal,  
Advocate for Respondent No. 1.**

**O R D E R**

**19.03.2020** Learned counsel for the Respondent seeks time to file Reply Affidavit within two weeks.

Rejoinder, if any, may be filed within one week thereafter.

List the Appeal 'For Admission (After Notice)' on **24<sup>th</sup> April, 2020**.

Interim order shall continue till the next date of hearing.

[Justice Anant Bijay Singh]  
Member (Judicial)

[Balvinder Singh]  
Member (Technical)

[Dr. Ashok Kumar Mishra]  
Member (Technical)